

of Bureau of Indian standards are allowed to be used. All mandatory tests, as provided in the specifications/contracts, are being got conducted before permitting the contractors to use the materials procured by them and no sub-standard material is allowed to be used.

Removal of J.J. clusters nearby Aravali Apartment

3444. SHRI SHIV PRATAP MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the newsitem which appeared in "The Hindustan Times" dated the 19th July, 1993 captioned "Residents resent J. J. clusters";

(b) whether it is a fact that the plot in between Aravali and Mandakani Enclave was earmarked for a 'Community Centre' and it was assured at the time of allotment of S.F.S. Flats in and around that areas, that the Community Centre will be developed on the aforesaid plot;

(c) whether the J. J. Cluster has made life hell for the residents of Aravali Apartments, as well as residents of adjoining sophisticated areas;

(d) whether two public schools have come in that area against J. J. Cluster; and

(e) if so, what steps Government propose to remove the cluster and make a Community Centre as promised to the residents?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) Yes, Sir.

(b) According to Delhi Development Authority, the plot in between Aravali and Mandakani Enclave is earmarked for Community Centre.

(c) DDA has stated that the environment in the area has been affected.

(d) DDA has reported in the negative.

(e) The J. J. Cluster, as reported by DDA, came into existence prior to January, 1990. According to the approved guidelines eligible jhuggi dwellers can be removed after providing them alternative site. DDA has requested the Slum Wing of Municipal Corporation of Delhi to make available the requisite number of plots on a priority basis to shift the cluster.

Draft alignment plant pending with DDA

3445. SHRI SHANTI TYAGI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to U.Q. 2952 given in the Rajya Sabha on 11.12.92 and state:

(a) the date and the name of the department in D.D.A. to whom the draft alignment plan of the road was submitted by the P.W.D. Delhi Administration;

(b) whether it is a fact that there is move to drop the above proposal due to the encroachment on the portion of the road side;

(c) if not, what steps are being taken by Government to remove the said encroachment from the road side; and

(d) by when the plan is likely to be approved by the D.D.A. and the construction work is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON):

(a) As reported by Delhi Development Authority, a survey plan showing draft alignment plan of the road parallel to